

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 13  
TO BE ANSWERED ON 29.11.2021**

**PROTECTION OF GIG/UNORGANISED/PLATFORM WORKERS**

**13. SHRI PINAKI MISRA:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether there are any law/guidelines/rules/regulations for protection of gig/unorganised/platform workers and for their social security; if so, the details of the respective provisions;**
- (b) whether the Government is considering to include platform/gig workers under the code on industrial disputes, if so, the details of the draft provisions and if not, the reasons therefor; and**
- (c) whether the Government has considered to come up with schemes on social security rights for gig/unorganised/platform workers under The Social Security Code, 2020 and if so, the details of the schemes including the expected date of its introduction and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a): As per the Unorganised Workers' Social Security (UWSS) Act, 2008, the Government is mandated to provide social security to all the workers of the unorganised sector by formulating suitable welfare schemes on the matters relating to: (i) life and disability cover; (ii) health and maternity benefits; (iii) old age protection; and (iv) any other benefit as may be determined by the Central Government.**

**Contd..2/-**

**In order to provide old age protection to the workers of unorganised sector including gig and platform workers, a pension scheme namely Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) was launched in March, 2019. Under the Scheme, any worker including self-employed can become member. It provides a monthly minimum assured pension of Rs.3000/- after attaining the age of 60 years. This is a voluntary and contributory pension scheme shared between the beneficiary and the Central Government on 50:50 basis. The workers in the age group of 18-40 years whose monthly income is Rs.15000/- or less and not a member of Employees' Provident Fund Organisation/Employees' State Insurance Corporation/National Pension System (Government Funded) can join the scheme.**

**(b) & (c): The Code on Social Security, 2020, provides for formulation of social security schemes for unorganised sector workers as well as for gig and platform workers. These provisions under the Code on Social Security, 2020 have not come into force.**

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